

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 110
(IB)-1126(PB)/2019

IN THE MATTER OF:

M/s. P-Net Solutions Ltd.

.... Applicant/petitioner

v.

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Davesh Bhatia, Adv

For the Respondent(s):

Mr. Abhay Kaushik, Adv.

ORDER

Ld. counsel for the respondent states that in application certain documents are not legible. Let reply be filed along with vakalatnama, within three days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 13.06.2019.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-
(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)